

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 3636 of 2011

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : None

For the Respondent : Mr. Binod Singh, Advocate

07/Dated: 8th September, 2021

Heard through V.C.

2. None appears for the petitioner, even on repeated calls. However, Mr. Binod Singh is present for the respondent.

3. Order dated 26.08.2021 reads as follows:-

“06/26.08.2021. *Heard through V.C.*

2. *The instant case has been called for second round, however, none appears for the petitioner.*

3. *From record it appears that on 03.08.2021, when the case was posted for hearing, none appeared for the petitioner and the case was posted on 17.08.2021.*

On 17.08.2021 the case was again posted for 26.08.2021. However, even today nobody appears for the petitioner.

4. *With a view to give last opportunity to the petitioner, put up this case on 08.09.2021.*

5. *It is made clear that no further adjournment shall be granted to either of the parties.”*

4. In spite of the aforesaid order none appears for the petitioner.

5. With a view to give last opportunity to the petitioner, put up this case of 25.10.2021.

6. Let a copy of this order be sent to the postal address of this petitioner.

(Deepak Roshan, J.)